

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.5933 OF 2000@@
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SHARDA ... APPELLANT(S)

VERSUS

DHARMPAL ... RESPONDENT(S)

(HEARD BY HON'BLE BANERJEE AND SABHARWAL, JJ.)

Date: 13.11.2002. This/These matter(s) were called on for
pronouncement of orders today.

CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For the Appellant(s) Mrs. Lalita Kaushik, Adv.

For the Respondent(s) Mrs. Nanita Sharma, Adv.

UPON perusing the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

In view of the difference of opinion, the matter be
placed before Hon'ble the Chief Justice of India for
appropriate orders.

.SP1

(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master

[Signed order is placed on the file]